CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing



T.A./61/7659/2020

This the 27th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. DINESH SHARMA, MEMBER (A)

- 1. Mushtaq Ahmed, age 59 years, S/o Abdul Karim, R/o Village Saj, Tehsil Thannamandi, Rajouri.
- 2. Maqbool Shah, age 58 years, S/o Sadu Shah, R/o Village Sawari, Tehsil Koteranka, Rajouri.
- 3. Ashok Kumar, age 54 years, S/o Sh. Roop Lal, R/o Pahamanyallan, Tehsil & District Rajouri.
- 4. Mohd Hanief, age 57 years, S/o Mohd Abdullah, R/o Village Gambir Muglan, Thannamandi, Rajouri.
- 5. Rajesh Kumar, age 51 years, S/o Sh. Chaman Lal, R/o Village Palam, Tehsil & District Rajouri.
- 6. Ashok Kumar, age 52 years, S/o Sh. Khyali Ram, R/o Village Dhangri, Tehsil & District Rajouri.
- 7. Jabeer Ahmed, age 52 years, S/o Abdul Hamid, R/o Village Gakhrote, Tehsil Koteranka, Rajouri.
- 8. Mohd. Sadiq, age 57 years, S/o Mir Mohd. R/o Village Darhal, Thannamandi, Rajouri.
- 9. Abdul Rashid, age 55 years, S/o Mir Hussain, R/o Kharea, Jawahar Nagar, T&D Rajouri.

Petitioner	rs
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(Advocate: Mr. Rohit Kohli)

Versus

- 1. State of Jammu & Kashmir through Principal Secretary to Government, Forest Department, Civil Secretariat, At present at Jammu.
- 2. Chief Conservator of Forests, Jammu.

ORDER [ORAL]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that he would be satisfied if some time bound direction is given to the respondents to give the benefits of higher grade in terms of proviso to Rule- 5 of SRO- 64 issued by the Finance Department dated 24.03.1994 thereby placing them in the higher pay scale of Rs. 775-1025 instead of Rs. 750-940 w.e.f. the date of benefit of the aforementioned order upto date, till its realization of Rs. 4000-6000 with all consequential benefits.

- 2. In view of the limited nature of plea made by the learned counsel for the applicant, respondents are directed to consider the question of releasing the higher grade of Rs. 775-1025 instead of Rs. 750-940 in favour of the petitioners in accordance with rules and regulations within a period of two months from the date of receipt of a copy of this order by a reasoned and speaking order under intimation to the petitioners.
- 3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.
- 4. No order as to costs.

(DINESH SHARMA)
MEMBER (A)

(RAKESH SAGAR JAIN) MEMBER (J)

JNS